

FORM A

(See Sub-Rule (1) of Rule 9)

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PREMIER FUTSAL MANAGEMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PREMIER FUTSAL MANAGEMENT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/03/2016
3.	Authority under which corporate debtor is incorporated / registered.	ROC - Chennai
4.	Corporate Identity No. of Corporate Debtor.	U92412TN2016PTC104926
5.	Address of the registered office and principal office (if any) of corporate debtor.	Regd. Office: No. 1, Royal Enclave, Besant Avenue, Adyar Chennai TN 600020 IN
6.	Insolvency commencement date in respect of corporate debtor.	Pronounced on 31 st January, 2020 (received on 20-02-2020)
7.	Estimated date of closure of insolvency resolution process.	18 th August 2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional.	Mr. Kedarram Ramratan Laddha IBBI/IPA-001/IP-P00586/2017-18/11115 Membership No.: IP/P-00586
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board.	Address: 501 Shajanand Shopping Centres, Shahibaug, Ahmadabad, Gujarat, 380004 E-Mail: kedar3000@gmail.com / ip@kpsjca.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional.	B-1002, Mondeal Square, Nr. Prahladnagar Garden, SG Highway, Ahmedabad - 380015.
11.	Last date for submission of claims	05 th March 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink for relevant forms: https://ibbi.gov.in/downloadform.html (b) Details of Authorised representative: N.A

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a Corporate Insolvency Resolution Process against PREMIER FUTSAL MANAGEMENT PRIVATE LIMITED. The order was pronounced on 31st January, 2020 (received on 20-02-2020) vide Order No. IBA/441/2019.



The creditors of PREMIER FUTSAL MANAGEMENT PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 05th March 2020 to the Interim Resolution Professional at the address mentioned at entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22th February 2020



Mr. Kedarram Ramratan Laddha
Interim Resolution Professional